

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2119**

TO BE ANSWERED ON THE 31ST JULY, 2018/SHRAVANA 9, 1940 (SAKA)

PATHETIC CONDITION OF PRISONS

2119. SHRI VIKRAM USENDI:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the condition of most of the prisons in the country is pathetic and the number of prisoners lodged therein is more than the capacity of the prisons;**
- (b) if so, the details thereof along with the funds allocated, released and utilized for the modernisation of prisons in the country during each of the last three years and the current year, State-wise;**
- (c) whether the Government has any proposal for construction of more prisons in the country and if so, the details thereof, State-wise;**
- (d) whether the Government has received proposals from various State Governments for the modernisation of prisons; and**
- (e) if so, the details thereof, State/Union Territory-wise including Chhattisgarh along with the reaction of the Government thereto?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

- (a) to (c): As per information provided by the National Crime Records Bureau, as against the total capacity of 380876 inmates in 1412 jails of the country, 433003 inmates are lodged. State/UT wise details of the prison capacity and inmates in prisons, as on 31.12.2016, are given in Annexure-I. The Central Government is not implementing any scheme for construction of prisons in the country. 'Prisons' and 'persons detained therein' is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution**

of India. The administration and management of prisons is the responsibility of respective State Governments. The State Governments are therefore competent for modernization of their prisons as per their need and requirement.

(d) & (e): There is a scheme for E-prison under which funds are provided to States and UTs for digitization of prison records and automation of prison operations. Details of proposals received from the States and UTs, including the Government of Chhattisgarh, are given in Annexure-II.

Capacity, Inmate Population and Occupancy Rate in Indian Jails as on 31.12.2016 (Provisional)

Sl.	State/UT	Total No. of Jails	Available Capacity			Inmate Population			Occupancy Rate (in %)		
			Male	Female	Total	Male	Female	Total	Male	Female	Total
(1)	(2)	(3)	(4)	(5)	(6)	(7)	(8)	(9)	(10)	(11)	(12)
1	ANDHRA PRADESH	112	7984	899	8883	6851	416	7267	85.8	46.3	81.8
2	ARUNACHAL PRADESH	2	188	24	212	208	6	214	110.6	25.0	100.9
3	ASSAM	31	7903	684	8587	8313	298	8611	105.2	43.6	100.3
4	BIHAR	58	36449	1360	37809	31974	1128	33102	87.7	82.9	87.6
5	CHHATTISGARH	30	9285	528	9813	17649	982	18631	190.1	186.0	189.9
6	GOA	2	1170	25	1195	418	30	448	35.7	120.0	37.5
7	GUJARAT	27	11419	973	12392	11781	657	12438	103.2	67.5	100.4
8	HARYANA	19	16596	1500	18096	16999	655	17654	102.4	43.7	97.6
9	HIMACHAL PRADESH	14	1736	144	1880	2119	73	2192	122.1	50.7	116.6
10	JAMMU & KASHMIR	14	2800	201	3001	2597	91	2688	92.8	45.3	89.6
11	JHARKHAND	29	14680	793	15473	16385	788	17173	111.6	99.4	111.0
12	KARNATAKA	102	12663	1096	13759	14268	575	14843	112.7	52.5	107.9
13	KERALA	54	5773	417	6190	6854	219	7073	118.7	52.5	114.3
14	MADHYA PRADESH	123	26027	1650	27677	36340	1309	37649	139.6	79.3	136.0
15	MAHARASHTRA	154	24484	1819	26303	30010	1428	31438	122.6	78.5	119.5
16	MANIPUR	5	1037	110	1147	602	22	624	58.1	20.0	54.4
17	MEGHALAYA	5	575	55	630	821	12	833	142.8	21.8	132.2
18	MIZORAM	7	1126	185	1311	1076	85	1161	95.6	45.9	88.6
19	NAGALAND	11	1290	160	1450	407	6	413	31.6	3.8	28.5
20	ODISHA	91	16371	1641	18012	14765	538	15303	90.2	32.8	85.0
21	PUNJAB	26	20774	1765	22539	21421	1177	22598	103.1	66.7	100.3
22	RAJASTHAN	126	18656	1223	19879	19699	664	20363	105.6	54.3	102.4
23	SIKKIM	2	206	40	246	320	4	324	155.3	10.0	131.7
24	TAMIL NADU	138	20084	2548	22632	14257	616	14873	71.0	24.2	65.7
25	TELANGANA	49	6388	677	7065	5834	385	6219	91.3	56.9	88.0
26	TRIPURA	13	2051	122	2173	894	35	929	43.6	28.7	42.8
27	UTTAR PRADESH	70	54883	3228	58111	91551	3785	95336	166.8	117.3	164.1
28	UTTARAKHAND	11	3255	123	3378	4026	174	4200	123.7	141.5	124.3
29	WEST BENGAL	59	19523	1423	20946	21247	1722	22969	108.8	121.0	109.7
	TOTAL (STATES)	1384	345376	25413	370789	399686	17880	417566	115.7	70.4	112.6
30	A & N ISLANDS	4	409	40	449	174	9	183	42.5	22.5	40.8
31	CHANDIGARH	1	1000	120	1120	722	46	768	72.2	38.3	68.6
32	D & N HAVELI	1	50	10	60	119	1	120	238.0	10.0	200.0
33	DAMAN & DIU	2	120	40	160	56	3	59	46.7	7.5	36.9
34	DELHI	12	7418	400	7818	13506	552	14058	182.1	138.0	179.8
35	LAKSHADWEEP	4	64	0	64	6	1	7	9.4	0.0	10.9
36	PUDUCHERRY	4	371	45	416	236	6	242	63.6	13.3	58.2
	TOTAL (UTs)	28	9432	655	10087	14819	618	15437	157.1	94.4	153.0
	TOTAL (ALL-INDIA)	1412	354808	26068	380876	414505	18498	433003	116.8	71.0	113.7

Source: Prison Statistics India

Annexure-II		
S. No.	Name of State/UT	Funds requirement projected for Eprisons project (Rs. in crores)
1	Andhra Pradesh	21.6
2	Arunachal Pradesh	1.15
3	Assam	7.04
4	Bihar	9.21
5	Chhattisgarh	8.22
6	Goa	*
7	Gujarat	*
8	Haryana	9.77
9	Himachal Pradesh	3.45
10	Jammu & Kashmir	4.84
11	Jharkhand	*
12	Karnataka	7.44
13	Kerala	26.91
14	Madhya Pradesh	8.77
15	Maharashtra	26.78
16	Manipur	1.15
17	Meghalaya	1.89
18	Mizoram	0.06
19	Nagaland	19.01
20	Odisha	4.06
21	Punjab	11.35
22	Rajasthan	28.9
23	Sikkim	1.26
24	Tamil Nadu	19.06
25	Telangana	26.26
26	Tripura	2.42
27	Uttarakhand	3.88
28	Uttar Pradesh	20.38
29	West Bengal	28.19
30	A & N Islands	#
31	Chandigarh	0.74
32	D & N Haveli	*
33	Daman & Diu	*
34	Delhi	12.95
35	Lakshadweep	*
36	Puducherry	*
	Total	316.74

*No proposal submitted by State/UT.

UT has stated that sufficient funds are available with it.